

**GOVERNMENT OF INDIA
LABOUR
LOK SABHA**

UNSTARRED QUESTION NO:4964
ANSWERED ON:20.12.2000
ILLEGAL STRIKES
ANANDRAO ADSUL;CHANDRAKANT BHAURAO KHAIRE

Will the Minister of LABOUR be pleased to state:

- (a) whether the Government have received suggestion to declare strikes illegal unless mandated by 66% of the work force through secret ballots;
- (b) if so, the details thereof; and
- (c) the reaction of the Government thereto?

Answer

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI MUNI LALL)

(a), (b) & (c) : The Bipartite Committee on New Industrial Relations Law formed under the chairmanship of Shri G. Ramanujam, had recommended that every strike must be preceded by a strike ballot in which atleast 2/3rd of workers employed in the establishment should vote in favour of the strike. Representatives of some trade unions opposed the strike ballot. There was, therefore, no unanimity of opinion in regard to this matter amongst the Central Trade Union Organisations.